

THE ASSAM UNIVERSITY (AMENDMENT) ACT, 1995

No. 25 OF 1995

[11th June, 1995.]

An Act to amend the Assam University Act, 1989.

BE it enacted by Parliament in the Forty-sixth Year of the Republic of India as follows:—

1. This Act may be called the Assam University (Amendment) Act, 1995.

Short
title.

2. In section 6 of the Assam University Act, 1989,—

Amend-
ment of
section 6
of Act
23 of
1989.

(i) for sub-section (1), the following sub-section shall be substituted and shall be deemed to have been substituted with effect from the 15th day of January, 1994, namely:—

“(1) The jurisdiction of the University shall extend to the Cachar, Karimganj, North Cachar Hills, Karbi Anglong and Hailakandi Districts of the State of Assam.”;

(ii) in sub-section (2), for the words “and Karbi Anglong”, the words “, Karbi Anglong and Hailakandi” shall be substituted and shall be deemed to have been substituted with effect from the 15th day of January, 1994;

(iii) sub-section (3) shall be omitted.